

## Granules India Limited

Registered & Corporate Office: Second Floor, Block III, My Home Hub, Madhapur, Cyberabad, Hyderabad - 500 081, Telangana.  
 CIN: L24110TG1991PLC012471; Tel. No.: +91 40 69043500; Facsimile: +91 40-23115145; Website: www.granulesindia.com; Email: investorrelations@granulesindia.com;  
 Contact Person: Ms. Chaitanya Tummala, Company Secretary & Compliance Officer

### POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF GRANULES INDIA LIMITED

This post buyback public announcement ("Post Buyback Public Announcement") is being made in compliance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended from time to time ("Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the Public Announcement dated August 10, 2022 published on August 11, 2022 ("Public Announcement"), the Letter of Offer dated September 16, 2022 ("Letter of Offer") and the Offer Opening Advertisement dated September 22, 2022 published on September 23, 2022. All capitalized terms, unless defined herein, shall have the meaning ascribed to them in the Public Announcement and the Letter of Offer.

#### 1. THE BUYBACK

- 1.1 Granules India Limited ("Company") had announced the Buyback of upto 62,50,000 (Sixty Two Lakh and Fifty Thousand Only) fully paid-up equity shares of face value of ₹1 (Rupee One Only) each (the "Equity Shares"), representing 2.52% of the total number of the Equity Shares in the paid-up Equity Share capital of the Company as on March 31, 2022, from all the Equity Shareholders/ Beneficial Owners of the fully paid-up equity shares of the Company as on the Record Date (i.e. August 23, 2022), on a proportionate basis, through the "Tender Offer" route, using the stock exchange mechanism, at a price of ₹ 400/- (Rupees Four Hundred only) per Equity Share ("Buyback Price") payable in cash, for an aggregate amount not exceeding ₹ 250 crores (Rupees Two Hundred and Fifty Crores Only), excluding any expenses incurred or to be incurred for the Buyback viz. filing fees payable to the Securities and Exchange Board of India, brokerage, applicable taxes (such as income tax, buyback taxes, securities transaction tax, stamp duty and goods and service tax), advisors' fees, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses, etc. ("Transaction Costs") (such amount hereinafter referred to as the "Buyback Size") as prescribed under the Buyback Regulations and the Companies Act ("Buyback"). The Buyback Size represents 9.93% and 9.92% of the aggregate of the fully paid-up Equity Share capital and free reserves of the Company based on the latest audited standalone and consolidated financial statements of the Company as at March 31, 2022, respectively.
- 1.2. The Company adopted the Tender Offer route for the purpose of Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" as specified by Securities and Exchange Board of India circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, read with circular bearing reference number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 and circular bearing reference number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force. For the purpose of the Buyback, BSE Limited was the designated stock exchange.
- 1.3. The tendering period for the Buyback opened on Tuesday, September 27, 2022 and closed on Tuesday, October 11, 2022.

#### 2. DETAILS OF THE BUYBACK

- 2.1. 62,50,000 Equity Shares were bought back under the Buyback, at a price of ₹ 400/- (Rupees Four Hundred Only) per Equity Share.
- 2.2. The total amount utilized in the Buyback is ₹ 250 crores (Rupees Two Hundred and Fifty Crores Only) excluding Transaction Costs.
- 2.3. The Registrar to the Buyback, i.e. KFin Technologies Limited (formerly known as KFin Technologies Private Limited) ("Registrar"), considered a total of 34,024 valid bids for 4,09,16,831 Equity Shares in response to the Buyback resulting in the subscription of approximately 6.55 times the number of Equity Shares proposed to be bought back. The details of the valid applications considered by the Registrar are as under:

Particulars	Number of Equity Shares Available for Buyback	Total valid Bids received in this Category	Total valid Equity Shares received in this Category	% of Total valid Shares to the Buyback Size
General Shareholders	53,12,500	3,267	3,66,96,120	690.75
Small Shareholders	9,37,500	30,757	42,20,711	450.21
<b>Total</b>	<b>62,50,000</b>	<b>34,024</b>	<b>4,09,16,831</b>	<b>654.67</b>

- 2.4. All valid bids were considered for the purpose of Acceptance in accordance with the Buyback Regulations and the Letter of Offer. The communication of acceptance/ rejection was dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their e-mail IDs registered with the Company or the Depositories) on October 18, 2022. In cases where email IDs were not registered with the Company or Depositories, physical letters of acceptance / rejection were dispatched to the Eligible Shareholders by the Registrar and the same was completed on October 19, 2022. Further where the emails bounced back, the dispatch for the same was completed by the Registrar on October 19, 2022.
- 2.5. The settlement of all valid bids was completed by the Clearing Corporation on October 18, 2022. The Clearing Corporation has made direct funds payout to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instructions were rejected by RBI or relevant bank, due to any reason, then the amounts payable to the Eligible Shareholders were transferred to the concerned Seller Member for onward transfer to such Eligible Shareholders holding Equity Shares in dematerialized form.
- 2.6. Demat Equity Shares accepted under the Buyback were transferred to the Company's demat account on October 18, 2022. The unaccepted Demat Equity Shares have been returned to respective Eligible Shareholders / lien removed by the Clearing Corporation on October 18, 2022. If the securities transfer instruction is rejected in the depository system, due to any issue then such securities will be transferred to the Seller Member's depository pool account for onward transfer to the Eligible Shareholder. There were no Physical Shares tendered in the Buyback.
- 2.7. The extinguishment of 62,50,000 Equity Shares (all in dematerialized form) accepted under the Buyback is currently under process and shall be completed on or before October 25, 2022.
- 2.8. Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares bought back have been accepted under the Buyback are as under:

Sr. No.	Name of the Eligible Shareholder	Number of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of total Post Buyback Equity Share capital of the Company
1	Krishna Prasad Chigurupati	19,97,161	31.95	0.83
2	BNP Paribas Arbitrage SNC - ODI	3,02,558	4.84	0.13
3	Chigurupati Uma Devi	2,18,926	3.50	0.09
4	Mahima Stocks Private Limited	1,62,662	2.60	0.07
5	Aditya Birla Sun Life Trustee Private Limited (under multiple schemes)	1,35,492	2.17	0.06
6	Fidelity Funds - Asian Smaller Companies Pool	1,21,948	1.95	0.05
7	Government Pension Fund Global	1,16,692	1.87	0.05
8	Fidelity Funds - India Focus Fund	1,15,059	1.84	0.05
9	Tyche Investments Private Limited	84,164	1.35	0.03
10	Basava Sankara Rao Kolli (under different folios)	69,333	1.11	0.03

#### 3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- 3.1. The capital structure of the Company, pre and post Buy-Back, is as under:

(Rupees in Lakhs)

Particulars	Pre-Buyback	Post Buyback
<b>Authorised Share Capital</b>		
50,50,00,000 Equity Shares of ₹ 1 each	5,050.00	5,050.00
<b>Total</b>	<b>5,050.00</b>	<b>5,050.00</b>
<b>Issued, Subscribed and Paid Up Share Capital (Pre Buyback)</b>		
24,82,92,756 Equity Shares of ₹ 1 each	2,482.93 <sup>^</sup>	-
<b>Issued, Subscribed and Paid Up Share Capital (Post Buyback)</b>		
24,20,42,756 Equity Shares of ₹ 1 each	-	2,420.43*
<b>Total Paid-up Capital</b>	<b>2,482.93<sup>^</sup></b>	<b>2,420.43*</b>

<sup>^</sup> As on Record Date

\* Subject to extinguishment of 62,50,000 Equity Shares.

- 3.2. The shareholding pattern of the Company, pre and post Buyback, is as under:

Category of shareholder	Pre Buyback <sup>(1)</sup>		Post Buyback <sup>(2)</sup>	
	Number of Shares	% to the existing Equity Share Capital	Number of Shares	% to the Post Buyback Equity Share Capital
Promoters and Promoter Group	10,41,15,386	41.93	10,17,08,525	42.02
<b>Public:</b>				
Foreign Investors (including Non Resident Indians / FII's / Foreign Nationals / Foreign Corporate Bodies)	5,84,25,409	23.53		
Financial Institutions / Banks & Mutual Funds / Insurance Co.	1,10,72,782	4.46	14,03,34,231	57.98
Others (Individuals, Bodies Corporate, Employees, etc.)	7,46,79,179	30.08		
<b>Total</b>	<b>24,82,92,756</b>	<b>100.00</b>	<b>24,20,42,756</b>	<b>100.00</b>

<sup>(1)</sup> As on Record Date

<sup>(2)</sup> Subject to extinguishment of 62,50,000 Equity Shares.

#### 4. MANAGER TO THE BUYBACK



**Motilal Oswal Investment Advisors Limited**

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Opposite Parel ST Depot, Prabhadevi

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Website: www.motilaloswalgroup.com

Contact Person: Kirti Kanoria/ Ritu Sharma

SEBI Registration No.: INM000011005

CIN: U67190MH2006PLC160583

#### 5. DIRECTORS RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Announcement and confirms that such document contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Granules India Limited

Sd/-	Sd/-	Sd/-
Krishna Prasad Chigurupati Chairman and Managing Director DIN: 00020180	Arun Rao Akinepally Independent Director DIN: 00876993	Chaitanya Tummala Company Secretary & Compliance Officer Membership No.: A29978

Date: October 19, 2022

Place: Hyderabad